

(A)

CAT / J / II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL



CUTTACK BENCH, CUTTACK

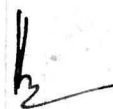
O.A./T.A./R.A.No. 88 1996

Gyaneswar Barik Applicant (s)

Versus

Union of India Respondent (s)

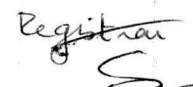
Sr. No	Date	Order with Signature
		<p>REGISTER</p> <p> Registrar</p>
1.3.2.96		Adjourned to 9.2.1996.
2	9.2.96	<p> Member (Admin.)</p> <p>Heard Shri D.P.Dhalasamant, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel (Central).</p> <p>It would appear that the applicant had worked as E.D.M.C., Tabla B.O. for some time and has gained some experience of postal work. According to applicant, his name has not been sponsored by the Employment Exchange in the present instance on the ground that he possesses qualifications which are higher than those requisition for the job, and because a requisition was made to the Employment Exchange to sponsore only 8th class passed candidates. The applicant contends that although he has experience of departmental work, his case suffers only because of his higher qualification. According to the Departmental rules also, a matriculate is to be given preference in the matter of selection of EDMC/DA/packer.</p>

D.P.O. of MSDI
is filed.In this application
up 19, the applicant
has challenged the
selection process
for the post of same.

S/O



06.02.96

Registrar
For Adm. Secy.
stay.

6/2

Bendu

2

2

OA-88/96

(A)

Serial No. of Order	Date of Order	Order with Signature	
..2	9.2.96	<p>Considering all aspects, it is directed that the candidature of the applicant may also be considered along with other candidates sponsored by the Employment Exchange, and the most suitable candidate be selected for the post, if the selection is not yet finalised.</p> <p>Incidentally, it was pointed out on behalf of the applicant that in the matter of selection of such EDAs, matriculates should be preferred to candidates having minimum lower educational qualification, as per departmental instructions. Nevertheless, whenever requisitions are made to Employment Exchanges this fact is not being intimated with the result that the candidates with matriculation are not being sponsored by them. The Chief Post Master General, may consider whether it would not be necessary or desirable to adopt a practice, hereafter, of intimating to the Employment Officer, whenever a requisition is made, as to the position of the instructions regarding preference to be given to matriculates, so that the field of choice can be come wider and better balanced, so that the department gets better qualified candidates for consideration.</p> <p>The Original Application is disposed of at the admission stage.</p> <p>Hand over a copy of the orders to the petitioner's counsel.</p>	<p>Order No. 2 dt 9.2.96</p> <p>Free copy of above order may be issued to the petitioner's counsel.</p> <p>13.2.96 C.O.</p>
		<p>The Original Application is disposed of at the admission stage.</p>	<p>A copy of of order No. 2 dt 9.2.96 may be sent to R-4 by regd. post with OA copy.</p> <p>The same copy of the order may also be given to Mr. Ashok Mohanty S.D.C. with OA copies to R-1 to R-3.</p>

MEMBER (ADMINISTRATIVE)

Received copy of the order dt 9.2.96 along with the copy of the
OA on behalf of the Mr Ashok Mohanty for R-1 to 3
Indocanar/par
14.2.96

14/2

S-0